

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1683/ND/2018

In the matter of :

Crayaon Software Experts India (P) Ltd

.. PETITIONER

Vs.

Vas Data Services (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 14.10.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor

For the Respondent/Corporate Debtor : Mr. Yaashna Thakran, Mr. Anant Malik, Advocates

For the Intervener : Mr. Sunil Kumar Jain, RP, Ms. Sneha Pandey, Counsel for RP

ORDER

RP alongwith the counsel is present. Counsel for respondents present. The Counsel for Respondents is directed to instruct the clients to provide documents for the year 2016-17, 2017-18 and 2018-19 to the RP within a period of 2 weeks. Further, the respondents are directed to provide the list of debtors of the CD to the RP alongwith all necessary details within a time as specified above.

Matter stands adjourned to 31.10.2019.

- Sol -

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

- Sol -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit